BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH

AHMEDABAD

IA 28 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018

Name of the Company:

Dakshin Gujarat Vij Co. Ltd.

V/s.

Essar Steels Ltd.

Section of the Companies Act:

Section 60(5) of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

PREMAL JOSHI

Advocate

Appolicemt

2. Sahit Shah of Acocortes Real Fresholder Parth Steen

Learned Advocate Mr. Premal Joshi present for Applicant. Learned Advocate Mr. Sahil Shah with Parth Shah present for RP in IA 28/2018.

Learned Advocate Mr. Parth Shah represented that he will file Vakalatnama and objections for RP.

RP shall file objections within one week serving a copy in advance to other side.

List the matter on 12.02.2018

MANORAMA KUMARI

MEMBER JUDICIAL

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

Dated this the 5th day of February, 2018.